

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 30.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

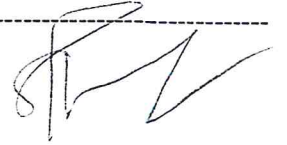
APPLICATION NUMBER :
PETITION NUMBER : CP/734/ (IB)/CB/2018
NAME OF THE PETITIONER(S) : BHANDWANDAS & CO
NAME OF THE RESPONDENT(S) : RPN ENGINEERS CHENNAI PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1. P. Srinam

For the Petitioners



R. PAWANIKUMAR DHANUKA
Advocate.

For respondent

R. Pawanikumar
30/8/18

ORDER

Representative for Operational Creditor present. Counsel for Corporate Debtor present. A memorandum of compromise that has been signed by the parties and their Counsels is placed on record which provides the schedule for payment of the outstanding debt. Out of which Rs.7 lakhs has been paid by way of DD No.253219 dated 24.08.2018 drawn on Central Bank of India to the Representative for Operational Creditor and Counsel for Corporate Debtor submitted that rest of the amount will be paid as per schedule for payment filed. The memorandum of compromise shall form part of this order.

In terms of the memorandum of compromise filed, the Application stands **disposed of.**

However, liberty is granted to the Operational Creditor that in the event of default, the Operational Creditor will have right to revive the petition.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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